

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 311**

IA-810/2024

**In**

**IB-508(ND)/2022**

**IN THE MATTER OF:**

M/s. Karur Vysya Bank

.... Petitioner/Applicant

Vs.

Rajeev Gupta

.... Respondent

**Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016.**

**Order delivered on 26.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Respondent : Mr. Mohit Chaudhary, Mr. Prakhar Mithal Advs.

For the RP : Mr. Roshan Lal Jain (RP), Mr. Sumit Sinha Adv.

**ORDER**

**IA-810/2024**

The written submissions filed by the parties are on record.

Order **Reserved.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**